

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 2nd OF JULY, 2024

WRIT PETITION No. 16707 of 2024

(ASHWANI RAJPOOT

Vs

THE STATE OF MADHYA PRADESH AND OTHERS)

Appearance:

(PETITIONER BY SHRI ANSHUL TIWARI - ADVOCATE)

(RESPONDENTS/STATE BY SHRI ANKIT AGRAWAL - GOVERNMENT
ADVOCATE)

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ORDER

Learned counsel for the petitioner, after arguing at length and unable to convince this Court about any of the pleadings, prays for withdrawal of this petition.

Accordingly, the writ petition is dismissed as withdrawn without any liberty.

(VIVEK AGARWAL)
JUDGE

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